

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 115 OF 2018 &
IA NO. 302 OF 2018

Dated: 20th July, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Kanan Devan Hills Plantations Company Private Limited Appellant(s)
Versus
Kerala State Electricity Regulatory Commission &Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Joseph Kodianthara, Sr. Adv.
Mr. M. P. Vinod
Mr. Atul Shankar Vinod

Counsel for the Respondent(s) : Mr. Sriram Parakkat
Mr. Sarath S. Janardanan for R-1

Mr. P. V. Dinesh
Ms. Arushi Singh for R-2

ORDER

(IA No. 302 of 2018)

(Application for exemption from filing certified copy of the impugned order)

In this application the appellant / applicant has prayed that for the reasons stated in the application, filing of certified copy of the impugned order may kindly be exempted.

In the light of the reasons stated in the application, IA No. 302 of 2018 is allowed. At present, production of certified copy of the impugned order is dispensed with. The application is disposed of.

The learned counsel for the Appellant is directed to file certified copy of the impugned order on or before 14-9-2018.

APPEAL NO. 115 OF 2018

Admit.

Issue notice to the Respondents, returnable on 3-10-2018.

Learned counsel, Mr. Sriram Parakkat accepts notice on behalf of Respondent No. 1. Learned counsel, Mr. P. V. Dinesh accepts notice on behalf of Respondent No. 2 and they pray for six weeks' time to file their respective replies. Learned counsel appearing for the Appellant seeks three weeks' time to file rejoinder, thereafter.

Submissions of the learned counsel appearing for the Respondents and the Appellants, as stated supra, are placed on record.

The learned counsel appearing for the Respondents are permitted to file their respective replies on or before 31-8-2018, after serving copy on the other side. Thereafter, the learned counsel for the Appellant may file rejoinder on or before 21-9-2018, after serving copy on the other side.

As agreed by the learned counsel appearing for the parties, list the matter on **3-10-2018**.

(S. D. Dubey)
Technical Member

tpd/vg

(Justice N. K. Patil)
Judicial Member